

प्रेषक,

मुश्ताक अहमद,  
विशेष सचिव,  
उत्तर प्रदेश शासन।

सेवा में,

निबन्धक,  
मा0 राष्ट्रीय हरित अधिकरण,  
नई दिल्ली।

सिंचाई एवं जल संसाधन अनुभाग-4

लखनऊ: दिनांक: 15 दिसम्बर, 2020

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या-116/2014, मीरा शुक्ला बनाम म्युनिसिपल कॉरपोरेशन गोरखपुर व अन्य के सम्बन्ध में मा0 न्यायमूर्ति देवी प्रसाद सिंह की अध्यक्षता में दिनांक 18.07.2019 को लखनऊ में आहूत मॉनिटरिंग कमेटी के द्वारा दिये गये निर्देशों के अनुपालन आख्या दिनांक 17.12.2020 को मा0 अधिकरण के समक्ष प्रस्तुत किये जाने के सम्बन्ध में।

महोदय,

उपर्युक्त विषय के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या-116/2014, मीरा शुक्ला बनाम म्युनिसिपल कॉरपोरेशन व अन्य में दिनांक 27-09-2019 को पारित निर्णय के कार्यकारी अंश निम्नवत् हैं:-

“A Joint Committee comprising the Secretaries, Urban Development, Environment and Forest and Irrigation, Flood Control Department, Uttar Pradesh, UPPCB and the CPCB may take further action in accordance with law, in the light of the report and furnish an action taken report before the next date. The Nodal Agency will be Secretary, Irrigation for coordination, compliance and furnishing report to this Tribunal. The GDA is at liberty to furnish its view point to the said Joint Committee.”

2. उक्त आदेश के सम्बन्ध में पूर्व में सिंचाई एवं जल संसाधन विभाग, उ0प्र0 शासन व नगर विकास तथा नगरीय रोजगार एवं गरीबी उन्मूलन कार्यक्रम विभाग, उ0प्र0 शासन एवं पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन की संयुक्त समिति की ओर से हस्ताक्षरित Action Taken Report मा0 अधिकरण के समक्ष शासन के पत्र संख्या-1276(1)/20-27-सिं-4-02(रिट)(एन0जी0टी0)/2019, दिनांक 15 जून, 2020 द्वारा दिनांक 16 जून, 2020 को प्रस्तुत की गयी। वर्तमान में मा0 अधिकरण के आदेशों के अनुपालनार्थ मा0 अधिकरण के समक्ष Action Taken Report दिनांक 17 दिसम्बर, 2020 को पुनः प्रस्तुत की जानी है।

3. अतः इस सम्बन्ध में मुझे यह कहने का निदेश हुआ है कि कृपया मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश के परिप्रेक्ष में मा0 अधिकरण में हस्ताक्षरित एक्शन टेकेन रिपोर्ट तथा प्रकरण में अपर मुख्य सचिव (तत्कालीन प्रमुख सचिव) सिंचाई एवं जल संसाधन की अध्यक्षता में गठित समिति के सदस्यों की हस्ताक्षरित प्रतिवेदन की प्रति इस आशय से संलग्न कर प्रस्तुत है कि कृपया मा0 अधिकरण के समक्ष नियत तिथि 17 दिसम्बर, 2020 से पूर्व को अनुपालन आख्या योजित किये जाने का अनुरोध मा0 अधिकरण से करने का कष्ट करें।

संलग्नक उपरोक्तानुसार

भवदीय,  
(मुश्ताक अहमद)  
विशेष सचिव।

संख्या-3559(1)/20-27-सिं-4, तददिनांक

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

- (1) प्रमुख अभियन्ता एवं विभागाध्यक्ष, सिंचाई एवं जल संसाधन विभाग, उत्तर प्रदेश, लखनऊ को इस निर्देश के साथ प्रेषित है कि कृपया मा0 अधिकरण में नियत तिथि को अनुपालन आख्या योजित कराये जाने हेतु सम्बन्धित अधिकारी को आदेशित करें।
- (2) मुख्य अभियन्ता (यमुना) सिंचाई एवं जल संसाधन विभाग उ0प्र0 ओखला को इस निर्देश के साथ प्रेषित है कि कृपया मा0 अधिकरण में नियत तिथि को अनुपालन आख्या दाखिल कराया जाना सुनिश्चित करें।
- (3) निजी सचिव, अपर मुख्य सचिव/सचिव, सिंचाई एवं जल संसाधन विभाग, उ0प्र0 शासन।

आज्ञा से

(मुश्ताक अहमद)  
विशेष सचिव।

## प्रतिवेदन

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या-116/2014 मीरा शुक्ला बनाम म्युनिसिपल कारपोरेशन, गोरखपुर व अन्य में दिनांक 27.09.2019 को पारित आदेश के क्रियाशील अंश

“A Joint Committee comprising the Secretaries, Urban Development, Environment and Forest and Irrigation, Flood Control Department, Uttar Pradesh, UPPCB and the CPCB may take further action in accordance with law, in the light of the report and furnish an action taken report before the next date. The Nodal Agency will be Secretary Irrigation for coordination, compliance and furnishing report to this Tribunal. The GDA is at liberty to furnish its view point to the said Joint Committee. Review Application No. 47/2019 stands disposed of”

के अनुपालन में शासनादेश संख्या-126/19-27-सिं0-4-02(रिट)(एन0जी0टी0)/2019, दिनांक 04.12.2019 के द्वारा प्रमुख सचिव (वर्तमान में अपर मुख्य सचिव), सिंचाई एवं जल संसाधन विभाग, उ0प्र0 शासन की अध्यक्षता में निम्नवत् कमेटी का गठन किया गया है:-

| क्र0 सं0 | अधिकारी का नाम   | पदनाम  | समिति में पदनाम |
|----------|------------------|--|-----------------|
| 1        | श्री टी0 वैकटेश  | अपर मुख्य सचिव, सिंचाई एवं जल संसाधन विभाग, उ0प्र0 शासन।                         | अध्यक्ष।        |
| 2        | श्री अनुराग यादव | सचिव, नगर विकास तथा नगरीय रोजगार एवं गरीबी उन्मूलन कार्यक्रम विभाग, उ0प्र0 शासन। | सदस्य।          |
| 3        | श्री आशीष तिवारी | विशेष सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन।                 | सदस्य।          |
| 4        | श्री रुना ओरन    | वैज्ञानिक-डी, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय निदेशालय, लखनऊ।        | सदस्य।          |

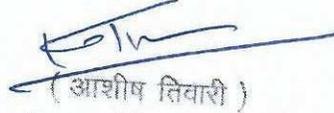
उपरोक्त कमेटी, मा0 राष्ट्रीय हरित अधिकरण के समक्ष प्रस्तुत की गयी मानीटरिंग कमेटी की रिपोर्ट, जिसे मा0 राष्ट्रीय हरित अधिकरण ने 03 भागों में विभक्त किया था, के तीसरे भाग “Summary of discussions and decisions of the committee on the subject of wetlands dated 18-07-2019(Pp 2093-2113)” के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण के समक्ष Action Taken Report प्रस्तुत करेगी।

शासन के पत्र संख्या-1276(1)/20-27-सिं0-4-02(रिट)(एन0जी0टी0)/2019 दिनांक 15.06.2020 द्वारा पूर्व में मा0 राष्ट्रीय हरित प्राधिकरण में रिपोर्ट/आख्या दाखिल की गयी है।

मा० राष्ट्रीय हरित अधिकरण द्वारा दिनांक 27.09.2019 में पारित आदेशों के अनुपालन के सम्बन्ध में कमेटी द्वारा Action Taken Report तैयार की गयी है, जो कि आवश्यक कार्यवाही हेतु सादर प्रस्तुत है (प्रति संलग्न)।



( अनुराग यादव )  
सदस्य/सचिव,  
नगर विकास तथा नगरीय  
रोजगार एवं गरीबी उन्मूलन  
कार्यक्रम विभाग,  
उत्तर प्रदेश शासन।



( आशीष तिवारी )  
सदस्य/विशेष सचिव,  
पर्यावरण, वन एवं जलवायु  
परिवर्तन विभाग,  
उत्तर प्रदेश शासन।

( रूना ओरन )

सदस्य/वैज्ञानिक-डी,  
केन्द्रीय प्रदूषण नियंत्रण बोर्ड,  
क्षेत्रीय निदेशालय, लखनऊ।



( अनूप खटवानी )  
अध्यक्ष/अपर मुख्य सचिव,  
सिंचाई एवं जल संसाधन विभाग,  
उ०प्र०शासन।

| Item No. | Summary of Discussions and decision taken in the meeting of Eastern UP Rivers and Water Reservoirs Monitoring committee in relation to wetlands in Eastern U.P. held on 18.07.2019   | Point wise Action to Related Departments/ Offices | Point wise Action Taken Report by Departments  | Why Action has not been taken by the Departments                         | How much time will be taken for Action by Departments |
|----------|--|---|--|--|---|
| 1. (a)   | Minutes of meeting and decisions taken by the Monitoring Committee (UPSWMMC) in its earlier meeting dated 12.07.2019 are reiterated and affirmed for follow up action.   |   |  |  |   |
| 1. (b)   | <p>The final report with regard to Sita Lake dated 18.07.2019 is forwarded to Hon'ble NGT with the following proposals and recommendations for appropriate decision and orders in the matter.</p> <p>1. "Jal Nigam shall forward the DPR to the State Government within a month as informed and the State Government should forward the same with due formalities to the Central Government under Namami Gange for appropriate. Decision in the matter to tap the 20 drains of Ayodhya within three months for follow up action.</p> | Uttar Pradesh Jal Nigam                           | <p>Complied.</p> <p>Compliance report has been submitted by Uttar Pradesh Jal Nigam. A brief detail of report is as following:</p> <p>In Nagar Nigam Ayodhya, total 20 drains after mixing into each other fall into Saryu River. From Ayodhya town following 5 drains fall into river.</p> <ol style="list-style-type: none"> <li>1. Golaghat-A</li> <li>2. Golaghat-B</li> <li>3. Rimochanghat</li> <li>4. Gudiyana</li> <li>5. Rajghat</li> </ol> <p>Out of 5 drains namely 1.Golaghat-A, 2. Golaghat-B, 3.Rimochanghat, 4.Gudiyana, 5. Rajghat is also tapped, but in Rajghat drain the present discharge is</p> | Compliance is being ensured as per instructions of Monitoring Committee. |   |

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|----------|--|---|--|--|---|
|          |  |   | <p>increased as local farmers diverting Faizabad drains towards Rajghat Pumping Station, so the total discharge reaching at Rajghat Pumping Station is above designed capacity of pumping station. This issue is under process to resolve. So presently discharge of above 4 drains and partial water of Rajghat drain is being pumped for treatment.</p> <p>DPR of I&amp;D works for Faizabad town is under preparation and after completion of scheme, no wastewater will flow in to Saryu River.</p> <p>Details of drains falling from Faizabad, is as follows:</p> <ol style="list-style-type: none"> <li>1- Nirmalikund Drain</li> <li>2- Retia Drain</li> <li>3- Kakrahi Drain-A</li> <li>4- Kakrahai Drain-B</li> <li>5- Khurdabad Drain-A</li> <li>6- Khurdabad Drain-B</li> <li>7- Khurdabad Drain-C</li> <li>8- Bahadurganj Drain</li> </ol> |  |   |

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|----------|--|---|--|--|---|
|          |  |   | <p>9- Pathantolia Drain-A<br/> 10- Pathantolia Drain-B<br/> 11- Pathantolia Drain-C<br/> 12- Pathantolia Drain-D<br/> 13- Mehtabbagh Drain-A<br/> 14- Mehtabbagh Drain-B<br/> 15- Mehtabbagh Drain-C<br/> 16- Manjhagaon Drain</p> <p>Out of above, Nirmalikund Drain flows from Faizabad Cantt. The interception works are to be done by Cantt and for remaining 15 drains, DPR amounting Rs. 363.95 Crore including 15year O/M has been sent to NMCG, New Delhi by SMCG vide letter no. 747/0619/SMCG UP/01, Dated 27/07/2020. Some observations were raised by NMCG &amp; IIT Roorkee on above project. After removing the observations, revised project amounting Rs. 352.17 Crore has been sent to SMCG by CE (Ganga), U.P. Jal Nigam, Lucknow vide letter no. 695/022-0272(31)/2020, Dated 15.10.2020.</p> |  |   |

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|----------|---|---|---|--|---|
|          | <p>2. The Irrigation Department, UP is saddled with environmental compensation of Rs. 25 lacs for mining and storing the sand adjoining to bund (supra) without Environmental Clearance and remove the same within a period of 2 months, from 01.07.2019. In case stored sand is not removed, they are further liable to pay environmental compensation at the rate of Rs. 10,000/ - per day from 1 September 2019. Compensation may be realised from the officers accountable.</p> | Irrigation & Water Resources Department           | <p>Compliance is ensured as per procedure and rules. It is humbly submitted that: Silt deposited between Guptar Ghat &amp; Gola Ghat in Saryu River was removed by means of dredging. Silt collected by dredging was handed over to mining officer Sri J.P. Dwivedi working in Jurisdiction of District Magistrate of Ayodhya. After that disposal of silt was done through process of auction as per G.O. No. 226/86-2019-7(सा0)/2019, दिनांक 05.02.2019 by them.</p> <p>It is also submitted that according to sustainable sand mining management guidelines 2016, (Annexure-1) works of dredging &amp; desilting of dams, reservoirs, weirs, barrages, rivers &amp; canals for the purpose of their maintenance, upkeep &amp; disaster management are exempted from environmental clearance. Hence the above work done by Irrigation &amp; Water Resources Department, need not require any environmental clearance.</p> | <p>Compliance being ensured.</p> <p>Compliance is being ensured.</p> |   |
|          | 3. Nagar Nigam Ayodhya should remove municipal solid waste from Sita lake within  | District Magistrate                               | District Magistrate Ayodhya has submitted Compliance report vide letter   | Compliance is  | Approximately Nine Months to                          |

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|----------|---|---|---|---|---|
|          | 4 months. Period begins from 1st July 2019. In case they fail to do so, environmental compensation of Rs. 50 lacs shall be imposed on Nagar Nigam Ayodhya and for everyday beyond a period of 4 months, Nagar Nigam Ayodhya shall be liable to pay compensation of Rs. 10,000 each day.   | Ayodhya/ Nagar Nigam Ayodhya                      | no. 1135/22-10(N.G.T.), Dt. 18.11.2020 as per report 5697MT of Silt had been removed. Tender process has been initiated to remove the remaining silt.   | being ensured.  | complete the work.                                    |
|          | 4. District authorities shall remove the encroachment from the wetland khasra plot no. 57 and 58 (supra) indicated in the map (supra) expeditiously say within a period of 3 months in accordance to law and no further construction shall be permitted on the plots in question and the use of land shall also not be changed by Ayodhya Development Authority or whosoever it may be. | District Magistrate Ayodhya                       | As per District Magistrate Ayodhya Compliance report in this matter Khasara Plat No. 57 & 58 (Supra) are not indicated in wetland area. These Plots are registered in the name of land account holder. Hence this not under category of illegal encroachment. | Compliance is being ensured as per revenue laws and rules.      |   |
|          | 5. All persons who have done encroachment over the wetland/water reservoirs khasra plot no 57 and 58 are required to be saddled with environmental compensation at the rate of Rs. 5000 per day with effect from 15 August 2018 or from the date of encroachment whichever is earlier. District Magistrate shall provide the list of/detail of  | District Magistrate Ayodhya                       | As per District Magistrate Ayodhya Compliance report, there is no illegal encroachment in Khasara Plat No. 57 & 58. Hence environmental compensation should not be imposed.   | As per report of DM, no illegal encroachment has been observed. |   |

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|----------|--|---|---|---|---|
|          | <p>encroachers to CPCB and to Monitoring Committee impose environment compensation accordingly indicating the date of encroachments. Of course, those who demolish or vacate the premises may be exempted. CPCB should assess the compensation keeping in mind the area acquired and the extent of construction raised by the occupant.</p>  |   |   |   |   |
|          | <p>6. District Magistrate Faizabad be notified as nodal officer to ensure the restoration of wetland/water reservoir of khasra plot no. 57 and 58 (supra) and ensure the establishment of Sita lake in terms of map prepared by Executive Engineer (flood division) Irrigation Department with required paraphernalia to make it a recreation centre from the fund available with Nagar Nigam, other sources including fund provided by State Government in pursuance to the project report forwarded within a period of 3 months. District Magistrate shall submit a status report in the first week of every month with regard to status of conservation of Sita lake to the Monitoring Committee with effect from 1<sup>st</sup> August 2019.</p> | <p>District Magistrate Ayodhya</p>                | <p>Detail project report is being prepared by Executive Engineer flood works division, Irrigation Department Ayodhya.</p> | <p>District Magistrate has been instructed to comply with the instruction of Hon'ble Monitoring Committee for conservation of the lake.</p> |   |

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|----------|---|--|---|--|---|
|          | 7. UP Forest Department shall plant indigenous plants over all the land and the Sita lake to make it an oxygen hub for citizens of Faizabad and a centre for recreation in appropriate manner with the help of other authorities.   | Principal Secretary Environment, Forest & Climate Change Department/ District Magistrate Ayodhya | Complied.<br>11000 number plantations in 10 Hect. area have been made by Forest Department along the bank of Sita lake during rainy season 2019.  | Compliance being done as per direction of UPSWMMC. |   |
|          | 8. State Government shall ensure that the entire land is maintained as wetland/ water reservoir /greenbelt and Sitalake is scientifically restored in the entire area of almost 4kms and maintain as are creation centre within a period of one year, as mentioned in Hinch Lal Tiwari versus Kamala Devi and others {2001} 6 SCC 496 and other Supreme Court judgments as referred in the report | Principal Secretary Environment, Forest & Climate Change Department/ District Magistrate Ayodhya | The concerned authorities has been instructed to ensure necessary action as per rules and regulation that may be applicable to the concerning area.   |  |   |
|          | 9. It shall be appropriate for the State Government to institute an independent enquiry through independent machinery to unearth the scam and punish the land grabbers or land Mafias, whosoever they may be, in accordance with law and take a decision in the matter expeditiously, say, within a period of three months.   | District Magistrate Ayodhya  | Complied. As per District Magistrate Ayodhya Compliance report, Khasara Plot No. 57 & 58 (Supra) are not indicated in wetland area. These Plots are registered in the name of land account holder. Hence this not under category of illegal encroachment. | Complied.  |   |

| Item No. | Summary of Discussions and decision taken in the meeting of Eastern UP Rivers and Water Reservoirs Monitoring committee in relation to wetlands in Eastern U.P. held on 18.07.2019   | Point wise Action to Related Departments/ Offices                           | Point wise Action Taken Report by Departments  | Why Action has not been taken by the Departments   | How much time will be taken for Action by Departments |
|----------|--|---|--|--|---|
|          | 10. & 11. The Collector, Revenue Authority, Ayodhya shall protect the Revenue Records and ensure to make appropriate correction, if required, in accordance to rules, keeping in view the material brought on record. Special commendation be recorded in the service record of Naib Tahsildar Shri Mohd, Shafiullah because of whose outstanding work the present scam of land grabbing could be unearthed. Any other order or direction, as the Hon'ble NGT may deem proper, may also be passed in public interest."   | District Magistrate Ayodhya   | Complied. As per report of DM Ayodhya action has been taken as per existing record and rules.  | Compliance being Done.   |   |
| 2.       | No report from the committee, constituted by the Monitoring Committee vide its decision take in the meeting dated 13.03.2019, comprising the District Magistrate/COO, Executive Engineer Irrigation, Executive Engineer Jal Nigam and DFO of district Deoria, has been received so far though two months' time granted for the purpose has lapsed much earlier. However, one month's time is granted further to submit the report in terms of the decision taken on 13.03.2019. In the meantime, the ROUPPCB Deoria shall make inspection of Syahi river with regard to the encroachment, if any, made in the catchment area of river Syahi and submit a report to the | District Magistrate (Revenue) and Irrigation and Water Resources Department | UPPCB vide his letter dated 31.07.2019 requested to Hon'ble Chairman, Monitoring committee that the task of identifying encroachments in the catchment area of river Syahi may be assigned to the Revenue and Irrigation & Water Resources Department because the documents related to the area and boundaries are maintained by Revenue Department. Compliance report has been asked from the department vide letter no- 1174/20-27-सि-4-02(रिट)(एन0जी0टी0)/2019, दिनांक 05 जून 2020 but not received. Again reminder | ATR has been requested from District Magistrate. It is yet to be received and a last opportunity for providing the same has been extended to concerned District Magistrate till 31 <sup>st</sup> December, 2020. It has been decided that if ATR is not submitted by the said timeline then accountability of concerning officials shall be fixed and a recommendation will be made to competent authority for initiating disciplinary action against the delinquent official for not providing the ATR. | December 31, 2020.                                    |

| Item No. | Summary of Discussions and decision taken in the meeting of Eastern UP Rivers and Water Reservoirs Monitoring committee in relation to wetlands in Eastern U.P. held on 18.07.2019  | Point wise Action to Related Departments/ Offices                                      | Point wise Action Taken Report by Departments  | Why Action has not been taken by the Departments | How much time will be taken for Action by Departments |         |       |         |       |         |       |         |       |         |       |         |       |                              |  |
|----------|---|--|--|--|---|---------|-------|---------|-------|---------|-------|---------|-------|---------|-------|---------|-------|------------------------------|--|
|          | Monitoring Committee in a month. For this purpose, the mean HFL of river Syahi as observed in the past 10 years just before September 26, 2017 (vide Rule4(2) {vi} of the Wetland (Conservation and Management) Rules, 2017, shall be taken in to consideration.  |  | letter no. संख्या-1219/20-27-सिं-4-02(रिट) (एन0जी0टी0)/2019, दिनांक 11 जून] 2020 has sent. Again several reminders has been issued to concerning officer in the month of July, September, October, November and a last reminder has been issued on December 1, 2020.   |  |   |         |       |         |       |         |       |         |       |         |       |         |       |                              |  |
| 3.       | No report from the committee, constituted by the Monitoring Committee vide its decision taken in the meeting dated 28.05.2019, comprising the District Magistrate/CDO, Executive Engineer Irrigation, Executive Engineer Jal Nigam and DFO of the concerned district, has been received so far though three week, time granted for the purpose has lapsed much earlier. However, one month's time is granted further to submit the report in terms of the decision taken on 28.05.2019. In the meantime, the RO, UPPCB of the concerned district(s) shall make inspection of Saryu or Ghaghra, Rapti, Choti Gandak and Narayani (Badi Gandak) rivers with regard to the encroachments, if any, made in the catchment area of aforesaid river sand submit a report to the Monitoring committee in a month. For this purpose, the mean HFL of river aforesaid rivers as observed in the past 10 year just before September 26, 2017 (vide Rule4(2){vi} of the Wetland (Conservation and | R.O. Uttar Pradesh Pollution control board. /Irrigation and Water Resources Department | Compliance is being ensured. As per Letter No. 370/Monitoring Committee/Dated 24-07-2020. R.O. Informed that this work is not board function. Mean H.F.L of River Saryu has already been submitted to the monitoring committee. (Annexure-1).Mean H.F.L. of Saryu river line within district boundary for past 10 years are given below:-<br><table border="1" data-bbox="1243 925 1680 1266"> <thead> <tr> <th>Year</th> <th>H.F.L.</th> </tr> </thead> <tbody> <tr> <td>2008-09</td> <td>93.85</td> </tr> <tr> <td>2009-10</td> <td>94.01</td> </tr> <tr> <td>2010-11</td> <td>93.91</td> </tr> <tr> <td>2011-12</td> <td>93.92</td> </tr> <tr> <td>2012-13</td> <td>93.35</td> </tr> <tr> <td>2013-14</td> <td>93.34</td> </tr> </tbody> </table> | Year   | H.F.L.  | 2008-09 | 93.85 | 2009-10 | 94.01 | 2010-11 | 93.91 | 2011-12 | 93.92 | 2012-13 | 93.35 | 2013-14 | 93.34 | Compliance is being ensured. |  |
| Year     | H.F.L.  |  |  |  |   |         |       |         |       |         |       |         |       |         |       |         |       |                              |  |
| 2008-09  | 93.85   |  |  |  |   |         |       |         |       |         |       |         |       |         |       |         |       |                              |  |
| 2009-10  | 94.01   |  |  |  |   |         |       |         |       |         |       |         |       |         |       |         |       |                              |  |
| 2010-11  | 93.91   |  |  |  |   |         |       |         |       |         |       |         |       |         |       |         |       |                              |  |
| 2011-12  | 93.92   |  |  |  |   |         |       |         |       |         |       |         |       |         |       |         |       |                              |  |
| 2012-13  | 93.35   |  |  |  |   |         |       |         |       |         |       |         |       |         |       |         |       |                              |  |
| 2013-14  | 93.34   |  |  |  |   |         |       |         |       |         |       |         |       |         |       |         |       |                              |  |

| Item No. | Summary of Discussions and decision taken in the meeting of Eastern UP Rivers and Water Reservoirs Monitoring committee in relation to wetlands in Eastern U.P. held on 18.07.2019  | Point wise Action to Related Departments/ Offices                           | Point wise Action Taken Report by Departments   | Why Action has not been taken by the Departments   | How much time will be taken for Action by Departments |         |       |         |       |         |       |  |  |
|----------|---|---|---|--|---|---------|-------|---------|-------|---------|-------|--|--|
|          | Management} Rules, 2017, shall be taken into consideration.   |   | <table border="1"> <tr> <td data-bbox="1249 272 1464 321">2014-15</td> <td data-bbox="1464 272 1688 321">93.60</td> </tr> <tr> <td data-bbox="1249 321 1464 370">2015-16</td> <td data-bbox="1464 321 1688 370">92.78</td> </tr> <tr> <td data-bbox="1249 370 1464 418">2016-17</td> <td data-bbox="1464 370 1688 418">93.10</td> </tr> <tr> <td data-bbox="1249 418 1464 467">2017-18</td> <td data-bbox="1464 418 1688 467">93.72</td> </tr> </table>   | 2014-15  | 93.60   | 2015-16 | 92.78 | 2016-17 | 93.10 | 2017-18 | 93.72 |  |  |
| 2014-15  | 93.60   |   |   |  |   |         |       |         |       |         |       |  |  |
| 2015-16  | 92.78   |   |   |  |   |         |       |         |       |         |       |  |  |
| 2016-17  | 93.10   |   |   |  |   |         |       |         |       |         |       |  |  |
| 2017-18  | 93.72   |   |   |  |   |         |       |         |       |         |       |  |  |
| 4.       | No report from the committee, constituted by the Monitoring Committee vide its decision taken in the meeting dated 28.05.2019, comprising the District Magistrate/COO, Executive Engineer Irrigation, Executive Engineer Jal Nigam and DFO of the concerned district, has been received so far though three week' time granted for the purpose has lapsed much earlier. However, one month's time is granted further to submit the report in terms of the decision taken on 28.05.2019. In the meantime, the RO, UPPCB of the concerned district(s) shall make inspection of river Rapti {also known as Achirawati or Irawati) with regard to the encroachment, if any, made in the catchment area of aforesaid river and submit a report to the Monitoring Committee in a month. ROUPPCB of the concerned districts shall also submit water quality reports in respect of 9 drains falling in river Rapti and 6 drains falling in river Rohini in 10 days. | District Magistrate (Revenue) and Irrigation and Water Resources Department | <p>UPPCB vide his letter dated 31.07.2019 requested to Hon'ble Chairman, Monitoring committee that the task of identifying encroachments in the catchment area of river Saryu or Ghaghra, Rapti, Chhoti Gandak and Narayani (BadiGandak) may be assigned to the Revenue and Irrigation &amp; Water Resources Department because the documents related to the area and boundaries are maintained by Revenue Department.</p> <p>Monitoring of all drains falling in river Rapti and Rohini has been carried out by UP Pollution Control Board and Action Plan for Rejuvenation of river Rapti including river Rohini has been prepared by UPPCB. The results of monitoring of drains and river Rapti are given in the</p> | ATR has been requested from District Magistrate. It is yet to be received and a last opportunity for providing the same has been extended to concerned District Magistrate till 31 <sup>st</sup> December, 2020. It has been decided that if ATR is not submitted by the said timeline then accountability of concerning officials shall be fixed and a recommendation will be made to | December 31 <sup>st</sup> , 2020.                     |         |       |         |       |         |       |  |  |

| Item No. | Summary of Discussions and decision taken in the meeting of Eastern UP Rivers and Water Reservoirs Monitoring committee in relation to wetlands in Eastern U.P. held on 18.07.2019  | Point wise Action to Related Departments/ Offices                           | Point wise Action Taken Report by Departments  | Why Action has not been taken by the Departments  | How much time will be taken for Action by Departments |
|----------|---|---|--|---|---|
|          | For the purpose, the mean HFL of aforesaid rivers as observed in the past 10 years just before September 26, 2017 (vide Rule4(2)(vi) of the Wetland (Conservation and Management) Rules, 2017, shall be taken into consideration.   |   | Action Plan. The Action Plan for rejuvenation of river Rapti is available on the website of UPPCB. <a href="http://www.uppcb.com/pdf/PRIORITY-V/RIVER-RAPTI-5july19.pdf">http://www.uppcb.com/pdf/PRIORITY-V/RIVER-RAPTI-5july19.pdf</a>   | competent authority for initiating disciplinary action against the delinquent official for not providing the ATR.   |   |
| 5.       | No Report from the committee, constituted by the Monitoring Committee vide its decision taken in the meeting dated 28.05.2019, comprising the District Magistrate/ CDO, Executive Engineer Irrigation, Executive Engineer Jal Nigam and DFO of the concerned district, has been received so far though three week' time granted for the purpose has lapsed much earlier. However, one month's time is granted further to submit the report in terms of the decision taken on 28.05.2019. In the mean time, the RO, UPPCB of the concerned district shall make inspection of Suraj Kund Pokhra situated in Mahalia Mohanlalpur Tappa, Qasba, Pargana Haveli, Tehsil Sadar, District Gorakhpur with regard to the encroachment, if any, made in Suraj Kund Pokhra and submit a report to the Monitoring Committee in a month. | District Magistrate (Revenue) and Irrigation and Water Resources Department | UPPCB vide his letter dated 31.07.2019 requested to Hon'ble Chairman, Monitoring committee that the task of identifying encroachments in the catchment area of Suraj Kund Pokhra may be assigned to the Revenue because the documents related to the area and boundaries are maintained by Revenue Department. | ATR has been requested from District Magistrate. It is yet to be received and a last opportunity for providing the same has been extended to concerned District Magistrate till 31 <sup>st</sup> December, 2020. It has been decided that if ATR is not submitted by the said timeline then accountability of concerned officials shall be fixed and a recommendation will be made to competent | December 31 <sup>st</sup> ,2020.                      |

| Item No. | Summary of Discussions and decision taken in the meeting of Eastern UP Rivers and Water Reservoirs Monitoring committee in relation to wetlands in Eastern U.P. held on 18.07.2019   | Point wise Action to Related Departments/ Offices | Point wise Action Taken Report by Departments  | Why Action has not been taken by the Departments  | How much time will be taken for Action by Departments |
|----------|--|---|--|---|---|
|          |  |   |  | authority for initiating disciplinary action against the delinquent official for not providing the ATR.   |   |
| 6.       | No report from the committee, constituted by the Monitoring Committee vide its decision taken in the meeting dated 28.05.2019, comprising the District Magistrate/ CDO, Executive Engineer Irrigation, Executive Engineer Jal Nigam and DFO of the concerned district, has been received so far though three week' time granted for the purpose has lapsed much earlier. However, one month's time is granted further to submit the report in terms of the decision taken on 28.05.2019. In the meantime, the RO, UPPCB of the concerned district shall make inspection of Jata Shankar Pokhra situated in Mohalla Jatepur (Southern) of District Gorakhpur with regard to the encroachment, if any, made in Jata Shankar Pokhra and submit a report to the Monitoring Committee in a month. | District Magistrate (Revenue)                     | UPPCB vide his letter dated 31.07.2019 requested to Hon'ble Chairman, Monitoring committee that the task of identifying encroachments in the catchment area of Jata Shankar Pokhra may be assigned to the Revenue because the documents related to the area and boundaries are maintained by Revenue Department. | ATR has been requested from District Magistrate. It is yet to be received and a last opportunity for providing the same has been extended to concerned District Magistrate till 31 <sup>st</sup> December, 2020. It has been decided that if ATR is not submitted by the said timeline then accountability of concerning officials shall be | December 31 <sup>st</sup> , 2020.                     |

| Item No. | Summary of Discussions and decision taken in the meeting of Eastern UP Rivers and Water Reservoirs Monitoring committee in relation to wetlands in Eastern U.P. held on 18.07.2019  | Point wise Action to Related Departments/ Offices | Point wise Action Taken Report by Departments  | Why Action has not been taken by the Departments   | How much time will be taken for Action by Departments |
|----------|---|---|--|--|---|
|          |   |   |  | fixed and a recommendation will be made to competent authority for initiating disciplinary action against the delinquent official for not providing the ATR.   |   |
| 7.       | No report from the committee, constituted by the Monitoring Committee vide its decision taken in the meeting dated 28.05.2019, comprising the District Magistrate/ CDO, Executive Engineer Irrigation, Executive Engineer Jal Nigam and DFO of the concerned district, has been received so far though three week' time granted for the purpose has lapsed much earlier. However, one month's time is granted further to submit the report in terms of the decision taken on 28.05.2019. In the meantime, the RO, UPPCB of the concerned district shall make inspection of Mansarowar Pokhra situated in Muza Andhiyari Bagh, Pargana Haveli, Tehsil Sadar, District Gorakhpur with regard to the encroachment, if any, made in Mansarowar Pokhra and submit a report to the Monitoring Committee in a month. | District Magistrate (Revenue)                     | UPPCB vide his letter dated 31.07.2019 requested to Hon'ble Chairman, Monitoring committee that the task of identifying encroachments in the catchment area of Mansarowar Pokhra may be assigned to the Revenue because the documents related to the area and boundaries are maintained by Revenue Department. | ATR has been requested from District Magistrate. It is yet to be received and a last opportunity for providing the same has been extended to concerned District Magistrate till 31 <sup>st</sup> December, 2020. It has been decided that if ATR is not submitted by the said timeline then accountability of concerning officials shall be fixed and a recommendation will be made to | December 31 <sup>st</sup> , 2020.                     |

| Item No. | Summary of Discussions and decision taken in the meeting of Eastern UP Rivers and Water Reservoirs Monitoring committee in relation to wetlands in Eastern U.P. held on 18.07.2019  | Point wise Action to Related Departments/ Offices                | Point wise Action Taken Report by Departments   | Why Action has not been taken by the Departments  | How much time will be taken for Action by Departments |
|----------|---|--|---|---|---|
|          |   |  |   | competent authority for initiating disciplinary action against the delinquent official for not providing the ATR.   |   |
| 8.       | No report from the committee, constituted by the Monitoring Committee vide its decision taken in the meeting dated 28.05.2019, comprising the District Magistrate/ CDO, Executive Engineer Irrigation, Executive Engineer Jal Nigam and DFO of the concerned district, has been received so far though three week' time granted for the purpose has lapsed much earlier. However, one months' time is granted further to submit the report in terms of the decision taken on 28.05.2019. In the meantime, the RO, UPPCB of the concerned district(s) shall make inspection of Kakurtha and Haranyavati rivers in district Kushinagar with regard to the encroachments, if any, made in the catchment area of aforesaid rivers and submit a report to the Monitoring Committee in a month. Forth is purpose, the mean HFL of the aforesaid rivers as observed in the past 10 years just before September 26, 2017 (vide Rule4(2)(vi) of the Wetland (Conservation and Management) Rules, | District Magistrate (Revenue) and Irrigation and Water Resources | UPPCB vide his letter dated 31.07.2019. requested to Hon'ble Chairman, Monitoring committee that the task of identifying encroachments in the catchment area of rivers Kakurtha and Hiranyavati may be assigned to the Revenue and Irrigation & Water Resources Department because the documents related to the area and boundaries are maintained by Revenue Department. | ATR has been requested from District Magistrate. It is yet to be received and a last opportunity for providing the same has been extended to concerned District Magistrate till 31 <sup>st</sup> December, 2020. It has been decided that if ATR is not submitted by the said timeline then accountability of concerned officials shall be fixed and a recommendation will be made to competent | December 31 <sup>st</sup> , 2020.                     |

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|----------|---|---|--|--|---|
|          | 2017, shall be taken into consideration.  |   |  | authority for initiating disciplinary action against the delinquent official for not providing the ATR.  |   |
| 9.       | No Report from the committee, Constituted by the Monitoring Committee vide its decision taken in the meeting dated 28.05.2019, comprising the District Magistrate/ CDO, Executive Engineer Irrigation, Executive Engineer Jal Nigam and DFO of the concerned district, has been received so far though three week' time granted for the purpose has lapsed much earlier. However, one month's time is granted further to submit the report in terms of the decision taken on 28.05.2019. In the meantime, the RO, UPPCB of the concerned district shall make inspection of Suraha Taal in Ballia town, District Ballia with regard to the encroachment, if any, made in Suraha Taal submit a report to the Monitoring Committee in a month. | District Magistrate (Revenue)                     | UPPCB vide his letter dated 31.07.2019 requested to Hon'ble Chairman, Monitoring committee that the task of identifying encroachments in the catchment area of Suraha Taal may be assigned to the Revenue because the documents related to the area and boundaries are maintained by Revenue Department. The administrative control and management of Suraha Taal is with the Forest Department. | ATR has been requested from District Magistrate. It is yet to be received and a last opportunity for providing the same has been extended to concerned District Magistrate till 31 <sup>st</sup> December, 2020. It has been decided that if ATR is not submitted by the said timeline then accountability of concerning officials shall be fixed and a recommendation will be made to competent authority for initiating disciplinary action against the delinquent official for not providing the ATR. | December 31 <sup>st</sup> , 2020.                     |

| Item No. | Summary of Discussions and decision taken in the meeting of Eastern UP Rivers and Water Reservoirs Monitoring committee in relation to wetlands in Eastern U.P. held on 18.07.2019  | Point wise Action to Related Departments/ Offices | Point wise Action Taken Report by Departments  | Why Action has not been taken by the Departments               | How much time will be taken for Action by Departments |
|----------|---|---|--|--|---|
| 10.      | No report from the committee, constituted by the Monitoring Committee vide its decision taken in the meeting dated 28.05.2019, comprising the District Magistrate/ CDO, Executive Engineer Irrigation, Executive Engineer Jal Nigam and DFO of the concerned district, has been received so far though three week' time granted for the purpose has lapsed much earlier. DFO Shrawasti Shri A.P.Yadav, present in the meeting, informed that inspite of the information sent to the complainant Dr. Radhey Mohan Mishra, he did not turn up. Even if the complainant had not turned up, it was incumbent up on the committee to submit report with respect to the ground realities keeping in view the contents of the complaint made by Dr. Radhey Mohan Mishra as directed by the Monitoring Committee on 28.05.2019. However, one month's time is granted further to submit the report in terms of the decision taken on 28.05.2019. In the meantime, the RO, UPPCB of the concerned district shall make inspection of Baghel Taal in town/ district Bahraich with regard to the encroachment, if any, made in Baghel Taal and submit a report to the Monitoring Committee | R.O. Uttar Pradesh Pollution control board.       | (1) A Report has been submitted by Sub Divisional Magistrate Payagpur with regard to Baghel Taal in District Bahraich, U.P. According to which there is no encroachment over Baghel Taal (Annexure-2).As per Letter No. 370/Monitoring Committee/Dated 24-07-2020. R.O. Informed that this work is not board function. | Compliance is being ensured as per direction of the Committee. |   |

| Item No. | Summary of Discussions and decision taken in the meeting of Eastern UP Rivers and Water Reservoirs Monitoring committee in relation to wetlands in Eastern U.P. held on 18.07.2019   | Point wise Action to Related Departments/ Offices | Point wise Action Taken Report by Departments  | Why Action has not been taken by the Departments   | How much time will be taken for Action by Departments |
|----------|--|---|--|--|---|
|          | in a month.  |   |  |  |   |
| 11.      | No report from the committee, constituted by the Monitoring Committee vide its decision taken in the meeting dated 28.05.2019, comprising the District Magistrate/ CDO, Executive Engineer Irrigation , Executive Engineer Jal Nigam and DFO of the concerned district, has been received so far though three week' time granted for the purpose has lapsed much earlier. However, one month's time is granted further to submit the report in terms of the decision taken on 28.05.2019. In the meantime, the RO, UPPCB of the concerned district shall make inspection of Bakhira lake in district Sant Kaagar with regard to the Encroachment, if any, made in Bakhira lake and submit a report to the Monitoring Committee in a month. | District Magistrate (Revenue)                     | UPPCB vide his letter dated 31.07.2019 requested to Hon'ble Chairman, Monitoring committee that the task of identifying encroachments in the catchment area of Bakhiralake may be assigned to the Revenue because the documents related to the area and boundaries are maintained by Revenue Department. | ATR has been requested from District Magistrate. It is yet to be received and a last opportunity for providing the same has been extended to concerned District Magistrate till 31 <sup>st</sup> December, 2020. It has been decided that if ATR is not submitted by the said timeline then accountability of concerning officials shall be fixed and a recommendation will be made to competent authority for initiating disciplinary action against the delinquent official for not providing the ATR. | December 31 <sup>st</sup> , 2020.                     |
| 12.      | As prayed by Shri Bipin Kumar Singh, SDM Sohawal, District Ayodhya, one month's further time is granted to submit report with regard to  | Related to SDM Sohawal, District                  | Kali Jheel is located in Gram Panchayat Surwari. Area of this lake 25 Hect. Restoration of this lake has been started  | Compliance is being done as per directions of the  |   |

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|----------|--|---|--|--|---|
|          | restoration/rejuvenation of Surwarilake.   | Ayodhya   | from 13.05.2020. Total expenditure incurred on this work is about Rs. 20.45 Lac still now and 10172 man days have been created.  | Committee.   |   |
| 13.      | Project Report with regard to river Manorama has been submitted by Shri Arvind Kumar Pandey, CDO Basti. The Same is taken on record. Let a copy of the Project Report be forwarded to the complainant by the Secretary of the Monitoring Committee inviting his opinion, if any. Shri Harish Chandra Prajapati, Deputy Commissioner Labor and Employment, Gonda is requested to submit a report within a month with regard to the project report prepared for rejuvenation of river manorama, atributary of river kuano. | Related to Deputy Commissioner Labour and Employment, Gonda | Compliance report has been asked from the department vide letter no- 1174/20-27-सिं-4-02(रिट)(एन0जी0टी0)/2019, दिनांक 05 जून 2020 but not received. Again reminder letter no. संख्या-1219/20-27-सिं-4-02(रिट)(एन0जी0टी0)/2019, दिनांक 11 जून, 2020 has sent. Again several reminders has been issued to concerning officer in the month of July, September, October, November and a last reminder has been issued on December 1, 2020. | ATR has been requested from District Magistrate. It is yet to be received and a last opportunity for providing the same has been extended to concerned District Magistrate till 31 <sup>st</sup> December, 2020. It has been decided that if ATR is not submitted by the said timeline then accountability of concerning officials shall be fixed and a recommendation will be made to competent authority for initiating disciplinary action against the delinquent official for not providing the ATR. | December 31 <sup>st</sup> , 2020.                     |
| 14.      | One month's further time is allowed to convene a meeting of the committee of officers of concerned districts in terms of the decision of the Monitoring Committee dated 28.05.2019 with regard to restoration/rejuvenation of river Kalyani and submit a status report.  |   |  |  |   |

| Item No. | Summary of Discussions and decision taken in the meeting of Eastern UP Rivers and Water Reservoirs Monitoring committee in relation to wetlands in Eastern U.P. held on 18.07.2019   | Point wise Action to Related Departments/ Offices                      | Point wise Action Taken Report by Departments   | Why Action has not been taken by the Departments                        | How much time will be taken for Action by Departments |
|----------|--|--|---|---|---|
| 15.      | <p>None is present from Remote Sensing Application Centre to provide assistance to the Monitoring Committee keeping in view the factual matrix as contained in this item of the Agenda.</p> <p>The matter is deferred for next meeting. Notice be issued to ensure presence.</p> | Related to Remote Sensing  |   |   |   |
| 16.      | DPR for construction of STP in Magahar, district Sant Kabir Nagar has already been submitted to the Government.  | Related to Uttar Pradesh Jal Nigam and SMCG. Department of Jal Shakti. | <p>Compliance report has been submitted by Uttar Pradesh Jal Nigam vide G59/022/0278/Part2/ 2020, dt. 16.06.2020 and subsequently an updated status in the matter has been also submitted. As per report DPR for I&amp;D and STP works for Maghar tow, Distt-Sant Kabir Nagar were sent to NMCG, Lucknow vide letter No. 997 dt. 13.08.2019 amounting Rs. 19.88 Cr.</p> <p>Several observations have been received form NMCG vide letter No. TE-12014/1/2019-Tech Cont. NMCG dt. 19.09.2019 after examination of aforesaid DPRs. In observations major observation is "Water quality of River Aami has not been provided in the DPR, SMCG, UP may enclose water quality reports of River Aami U/S and D/S of the confluence of drain with river to assess</p> | Compliance is being ensured as per directions of the Hon'ble Committee. |   |

| Item No. | Summary of Discussions and decision taken in the meeting of Eastern UP Rivers and Water Reservoirs Monitoring committee in relation to wetlands in Eastern U.P. held on 18.07.2019 | Point wise Action to Related Departments/ Offices | Point wise Action Taken Report by Departments   | Why Action has not been taken by the Departments   | How much time will be taken for Action by Departments |
|----------|--|---|---|--|---|
|          |  |   | <p>the effect of pollution contribution of the town.</p> <p>In compliance of the above the samples had been collected and analysed and a revised DPR of amounting Rs.28.36 crore (including O&amp;M for 15 years) for I&amp;D and STP works for Maghar town, Distt- Sant Kabir Nagar, duly incorporating the observations received from NMCG has been submitted to SMCG, GoUP on dated 29-09-2020 by Chief Engineer (Ganga), U.P. Jal Nigam, Lucknow. Project Director, SMCG has forwarded the DPR to Executive Director (Project), NMCG, New Delhi vide their letter no 1050/0032/SMCG-UP/12 dated 19.10.2020.</p> |  |   |
| 17.      | On the request made by ADM Jaunpur, the matter under this item of the Agenda is deferred for next meeting, calling for status report.  | Related to ADM Jaunpur                            | Compliance report has been asked from the department vide letter no- 1174/20-27-सिं-4-02(रिट)(एन0जी0टी0)/2019,दिनांक 05 जून2020 but not received. Again reminder letter no. संख्या-1219/20-27-सिं-4-02(रिट)(एन0जी0टी0)/2019, दिनांक 11 जून, 2020 has sent. Again several reminders has been issued to concerning officer in the month   | ATR has been requested from District Magistrate. It is yet to be received and a last opportunity for providing the same has been extended to concerned District Magistrate till 31 <sup>st</sup> December, 2020. It has been decided that if ATR is not submitted by the said timeline then accountability of concerning officials shall | December 31 <sup>st</sup> , 2020.                     |

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|          |  |   | of July, September, October, November and a last reminder has been issued on December 1, 2020   | be fixed and a recommendation will be made to competent authority for initiating disciplinary action against the delinquent official for not providing the ATR. |   |
| 18.      | <p>Shri R.S.Singh, Project Manager/Executive Engineer, Construction Unit, UP Jal Nigam, Gorakhpur informs that DPR shall be submitted by the end of this month.</p> <p>Let the status report be submitted in the next meeting of the Monitoring Committee.</p> | Related to Construction Unit, UP Jal Nigam, Gorakhpur | <p>Compliance report has been submitted by Uttar Pradesh Jal Nigam vide G59/022/0278/Part2/ 2020, dt. 16.06.2020 and it progress has been updated again in November 2020 . A brief detail of report is as following :-</p> <p>On request of Gorakhpur Industrial Development Authority (GIDA), U.P. Jal Nigam prepared a project for construction of 15 MLD CETP (amounting Rs. 76.79 Cr.) based on field observations the committee (headed by Dr. Govind Pandey, Prof Civil Engg. Deptt. M.M.M.T.U.) report and finally revised it in compliance of NMCG observations dt. 21.12.2018.</p> <p>A team of NMCG visited the site on 21.01.2020 and again raised some observations vide its letter Dt.</p> | Compliance is being ensured as per directions of the Hon'ble Committee.   |   |

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|          |   |  | <p>12.03.2020. In the compliance of above observation of NMCG, New Delhi, A revised estimate for "I&amp;D works and construction of 7.5 MLD Common Effluent Treatment Plant at GIDA Area, Gorakhpur" (Phase-I) amounting Rs. 62.50 Cr has been submitted to CEO, GIDA on dated 28.10.2020.</p> <p>CEO, GIDA sent the above DPR to SMCG Lko. Vide their letter no.2408/Adhi-Ni-6/CETP/2020-20 Dt. 29-10-2020.</p> |  |   |
| 19.      | Certain reports have already been forwarded to Hon'ble NGT, where the matter is sub Judice. All pending reports shall be forwarded to Hon'ble NGT at the earliest.  |  | No Action is required.   |  |   |
| 20.      | None is present on behalf of the ELDECO. The matter is deferred for the next meeting.   | Related to ELDECO  | No Action is required.   |  |   |
| 21.      | No Reports have been received by the office from the District Magistrates of Pratapgarh, Sultanpur, Jaunpur, Azamgarh, Basti, Devipatan, Ayodhya, Gorakhpur, Mirzapur and Varanasi regarding pollution of rivers of eastern Uttar Pradesh. Let a fresh notice be issued to the District Magistrate of the afore-mentioned districts, requesting them to forward their reports regarding pollution of rivers | District Magistrates of Pratapgarh, Sultanpur, Jaunpur, Azamgarh, Basti, Devipatan, Ayodhya, Gorakhpur, Mirzapur and | The Action Plans related to polluted river stretches of Eastern UP namely Ghaghra, Rapti, Varuna, Sai, Saryu, Aami and Tamsa have been prepared by UPPCB and are duly approved by River Rejuvenation Committee UP. These plans are currently under implementation and the monitoring of implementation of  | Complied   |   |

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|          | in their district within a month.  | Varanasi  | these plans is being done by District Environment Committee at District Level and River Rejuvenation Committee at State Level. These Plans are available on the website of UPPCB <a href="http://www.uppcb.com/action-plan-june2019.htm">http://www.uppcb.com/action-plan-june2019.htm</a>   |  |   |
| 22.      | None is present to inform the mean HFL of all the rivers of eastern Uttar Pradesh, observed in the past 10 years just before September 26, 2017 (vide Rule 4(2)(vi) of the Wetland (Conservation and Management) Rules, 2017). Let a notice be issued to the Executive Engineers, Irrigation of all the districts of eastern Uttar Pradesh to provide HFL of all the rivers keeping in view the past 10 years' records within a month, failing which they shall appear in person in the next meeting to assist the Monitoring Committee. The Engineer-in-Chief be informed to ensure compliance. | Related to Engineer-in-Chief U.P. Irrigation      | As per Rule 4(2) (vi) of the Wetland (Conservation and Management) Rules, 2017, Wetland means an area of marsh, fen, peatland of water; whether natural or artificial, permanent or temporary, with water that is static or flowing, fresh, brackish or salt, including areas of marine water the depth of which at low tide does not exceed six meters, but does not include river channels, paddy fields, human-made water bodies/tanks specifically constructed for drinking water purposes and structures specifically constructed for aquaculture, salt production, recreation and irrigation purposes.<br><br>Eastern rivers of Uttar Pradesh are not under the category of wet lands so that no need of mean H.F.L. |  |   |

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| 23.      | We have been informed that DPR has been forwarded to the State Government and the matter is pending with the Department of Urban Development for financial sanction. We Request the Department of Urban Development for appropriate action at the earliest in the matter of financial sanction with regard to installation of CETP in GIDA and STP in Siddharth Nagar and Magahar under Namami Gange Programme to save river AMI from pollution. | UP Jal Nigam/GIDA/SMCG (Department of Jal Shakti)      | The status is already explained at Item Number 16 regarding Maghar, District Sant Kabir Nagar and status of CETP in GIDA is explained at Item Number 18. |   |  |
| 24.      | No report has been received. Let a notice be issued to the District Magistrates of Balrampur, Bahraich and Gonda to submit action plan for restoration/rejuvenation of river Saryu within a month.   | Rural Development Department and Irrigation Department | Total length of River Saryu in District Bahraich is approx.185.00 k.m. Survey of 104.500 k.m. has been completed.  | Total length of River Saryu in District Bahraich is approx.185.00 k.m. Survey of 104.500 k.m. has been completed.<br><br>Budget for remaing Survey work has been demanded (Annexure-3).<br>After completion of survey work D.P.R. will be Prepared. | Survey of River Saryu work is in progress. D.P.R. will be submitted as soon as the survey work is completed. |

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|          |   |   |   |   |   |
| 25.      | Let a report be summoned from RO, UPPCB, Ayodhya with regard to the complaint of Shri Farooque Ahmed against Yash Paper Mill within a month.  | Related to UPPCB, DM Ayodhya                      | The problem mentioned by Shri Farooque Ahmed against Yash Paper Mill has been resolved and the direction under section 5 of E(P) Act has been issued to DM Ayodhya to remove the obstruction in the Tihura Naala for maintaining continuous flow. The compliance is to be submitted by DM, Ayodhya.   |   |   |
| 26/27    | Shri Bivash Ranjan, Authorised Officer from State Wetland Authority informs 180 wetlands have been identified for further course of action. Let the action taken report be submitted within a month to the Monitoring Committee indicating the names of rivers/water reservoirs, nearby which these wetlands are situated, with respective details. | Matter to related State Wetland Authority         | Compliance report has been asked from the department vide letter no- 1174/20-27-सिं-4-02(रिट)(एन0जी0टी0)/2019, दिनांक 05 जून 2020 but not received. Again reminder letter no. संख्या-1219/20-27-सिं-4-02(रिट)(एन0जी0टी0)/2019, दिनांक 11 जून] 2020 has sent. Again several reminders has been issued to concerning officer in the month of July, September, October, November and a last reminder has been issued on December 1, 2020 | ATR has been requested from official. It is yet to be received and a last opportunity for providing the same has been extended to concerned District Magistrate till 31 <sup>st</sup> December, 2020. It has been decided that if ATR is not submitted by the said timeline then accountability of concerning officials shall be fixed and a recommendation will be made to competent authority for initiating disciplinary action against the delinquent official for not providing the ATR. | December 31 <sup>st</sup> , 2020.                     |

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| 28/29    | Shri Ashish Tiwari, Member Secretary, UPPCB has already forwarded the report containing the details of environmental compensation imposed on industries during last three months. The same is taken on record for further course of action.                                | Related to UPPCB                                   | Complied as mentioned in the minutes.   | Complied.   |   |
| 30       | The matter is pending with the Department of the Urban Development, which has to take a decision on merit. No further proceedings are required on the part of the Monitoring Committee The matter is dropped.  | Matter is related to Urban Development             | This was explained in the committee review meeting on the day itself by the representative of the department present in the meeting and as per minutes no further compliance was required to be submitted to the committee.   | Complied.   |   |
| 31       | Report has already been submitted by the SOM, Malihabad. A copy of the report be forwarded to the complainant. No further proceeding is required on the part of the Monitoring Committee. The matter is dropped.   | Matter related to SDM Malihabad                    | Compliance is done.   | Complied.   |   |
| 32       | Shri A.K. Tripathi, EO, Nagar Palika Parishad, Basti is present. He states that already a decision has been taken for construction of drain. Let the action taken report be submitted to the Monitoring Committee within a month. The matter is deferred for next meeting. | Matter related to EO, Nagar Palika Parishad, Basti | An action taken report of EO Nagar Palika Parishad Basti is received. The details are as following:<br><br>Estimate for construction (DPR) of drain was prepared by Nagar Palika Parishad Basti and it was submitted for approval to the competent authority. The work has been sanctioned and approved by competent authority and Tender process | Compliance is being ensured as per directions of Hon'ble Committee. |   |

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|          |   |   | was initiated twice earlier but not could not be finalized due to COVID-19. At present tender of construction of drain (Nala) is finalized. It is aimed to complete the work at earliest. |  |   |
| 33       | Shri Ashish Tiwari, Member Secretary, UPPCB states that appropriate decision has been taken by the UPPCB in respect of separate electricity connection for STP, ETP and SPS and request has also been made to the UP State Electricity Board for appropriate action to provide separate electricity connection and meter for STP, ETP and SPS, etc. During discussions, Shri S.K.Gupta, Regional Director, CPCB also agreed that separate electricity meter should be provided for STP, ETP and SPS, etc so as to find out the working pattern of industries and check the bypass of STP. Keeping in view the fact that there is consensus between the CPCB and the UPPCB with regard to a separate electricity meter for STP, ETP and SPS etc and that the CPCB is the final authority to issue a regulatory order, it shall be appropriate that the CPCB, considering the exigency of the matter, issues appropriate circulars/orders or guidelines at its end, making it mandatory for every industry to have a separate electricity connection/meter for STP, ETP and SPS etc. Let a decision be taken by the CPCB in the matter, so that there may be any bypass of STP, ETP and SPS etc by the industry, which is a common phenomenon found in the State of UP till date while making inspection of the industries. We request the CPCB for issuance of | Matter related to CPCB/ UP POWER Corporation.     | In this regard Power Department has already issued a notification as per spirit of the direction of the Hon'ble Committee.  | Complied.  |   |

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|          | <p>appropriate circular/guidelines in the matter at the earliest, which being statutory in nature shall be binding on the industries and there will be no option to the UP State Electricity Board but to issue a separate electricity connection to every industrial unit for the purpose.</p> <p>Let action taken report be submitted to the Monitoring Committee in the next meeting.</p> |   |   |  |   |
| 34 (a)   | None is present from Ambedkar Nagar. Let a notice be issued to the District Magistrate, Ambedkar Nagar to nominate some officer to assist the Monitoring Committee and submit the status report with regard to Bhadona, Durban and other lakes, if any, of the district.   | Matter related to District Magistrate, Ambedkar Nagar | Compliance report has been asked from the department vide letter no- 1174/20-27-सिं-4-02(रिट)(एन0जी0टी0)/2019,दिनांक 05 जून 2020 but not received. Again reminder letter no. संख्या-1219/20-27-सिं-4-02(रिट) (एन0जी0टी0)/2019, दिनांक 11 जून] 2020 has sent. Again several reminders has been issued to concerning officer in the month of July, September, October, November and a last reminder has been issued on December 1, 2020 | ATR has been requested from District Magistrate. It is yet to be received and a last opportunity for providing the same has been extended to concerned District Magistrate till 31 <sup>st</sup> December, 2020. It has been decided that if ATR is not submitted by the said timeline then accountability of concerning officials shall be fixed and a recommendation will be made to competent authority for | December 31 <sup>st</sup> , 2020.                     |

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|          |  |   |  | initiating disciplinary action against the delinquent official for not providing the ATR.  |   |
| 34 (b)   | Let the action taken report be submitted with regard to Tilodiki Ganga by the District Magistrate, Ayodhya in the next meeting.  | Matter related to District Magistrate Ayodhya     | Compliance report has been asked from the department vide letter no- 1174/20-27-सिं-4-02(रिट)(एन0जी0टी0)/2019,दिनांक 05 जून 2020 but not received. Again reminder letter no. संख्या-1219/20-27-सिं-4-02(रिट)(एन0जी0टी0)/2019, दिनांक 11 जून] 2020 has sent. Again several reminders has been issued to concerning officer in the month of July, September, October, November and a last reminder has been issued on December 1, 2020 | ATR has been requested from District Magistrate. It is yet to be received and a last opportunity for providing the same has been extended to concerned District Magistrate till 31 <sup>st</sup> December, 2020. It has been decided that if ATR is not submitted by the said timeline then accountability of concerning officials shall be fixed and a recommendation will be made to | December 31 <sup>st</sup> , 2020.                     |

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|          |  |   |   | competent authority for initiating disciplinary action against the delinquent official for not providing the ATR.  |   |
| 35       | Report has already been submitted. It shall be looked into and considered in the next meeting.   | ----  | Complied.   |  |   |
| 36       | As prayed by RO, UPPCB, Lucknow, a month's further time is granted to submit report. The matter shall again be considered in the next meeting.   |   |   |  |   |
| 37 & 38  | As prayed by the Chief Engineer, Lucknow Development Authority, three weeks' further time is allowed to submit action taken report in view of the complaint of Shri Ram Prakash, Advocate, High Court.<br><br>As prayed by the Chief Engineer, Lucknow Development Authority, two weeks' further time is allowed to submit report in terms of the earlier decision of the Monitoring Committee dated 08.07.2019. | Matter related to Lucknow Development Authority,  | Compliance report has been asked from the department vide letter no- 1174/20-27-सिं-4-02(रिट)(एन0जी0टी0)/2019,दिनांक 05 जून 2020 but not received. Again reminder letter no. संख्या-1219 / 20-27-सिं-4-02(रिट) (एन0जी0टी0) / 2019, दिनांक 11 जून, 2020 has been sent. Again several reminders has been issued to concerning officer in the month of July, September, October, November and a last reminder has been | ATR has been requested from concerned officials. It is yet to be received and a last opportunity for providing the same has been extended to concerned District Magistrate till 31 <sup>st</sup> December, 2020. It has been decided that if ATR is not submitted by the said timeline then accountability of concerning officials shall be fixed and a recommendation will be | December 31 <sup>st</sup> , 2020.                     |

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|          |   |   | issued on December 1, 2020  | made to competent authority for initiating disciplinary action against the delinquent official for not providing the ATR. |   |
| 39/40    | None is present on behalf of Nagar Nigam, Ayodhya to assist the Monitoring Committee. Let a notice be issued to Nagar Nigam, Ayodhya to submit status report with regard to items No. 39 and 40 of the Agenda.  | Matter related to Nagar Nigam Ayodhya             | Compliance report has been submitted by Municipal Corporation Ayodhya. As per report Solid waste from drains had been removed at that time. The work is complete.   | Action has been complied as per instruction of the UPSWMMC.   |   |
| 41       | Shri Atulveer Chopra, Advocate representing the Gorakhpur Development Authority appeared and argued on the applications/representations made for modification of our recommendations in the Final Report of Ramgarh lake. He submits that due to Notification dated 19.03.2018, only the constructions made or encroachment done within 50 meters of the bank of Ramgarh lake could be taken into account. His attention has been invited to the Apex Court judgment in Hinch Lal Tiwari versus Kamala Devi and others, reported {2001} 6 sec 496 and subsequent judgment reported in (2006) 6 sec 543, Susetha versus State of T.N. and others, followed by other decisions referred to in our report, which indicate that the Hon'ble Supreme Court has preserved and protected all wetlands which fall within the definition given in Rule 4 of 2010 Rules. Further, according to the Notification dated 19.03.2018 itself, the area of wetland of Ramgarh lake is 773.09 hectares. According to the material on | Matter related to Gorakhpur Development Authority | A detail report has been received in this matter from Gorakhpur Development Authority is annexed hereby. A perusal of the report suggests detail submission by the Authority on each point as indicated by Hon'ble Committee and it has been prayed by GDA that GDA submits an undertaking as following:<br><br><b>Undertaking</b><br><br>i) Gorakhpur Development Authority hereby undertakes that it will strictly comply to the terms and conditions and provisions of the final wetland notification and rules.<br><br>ii) GDA also undertakes that it will not |   |   |

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|          | <p>record, the area of Ramgarh lake was approximately 800 hectares, which has been reduced to round about 672 hectares. It indicates that because of dumping of solid waste and encroachment done over Ramgarh lake, its area including the wetland has been substantially reduced.</p> <p>Attention of learned counsel has further been invited to the Apex Court judgments, which affirmed the "public trust doctrine" and show that even marshy lands, wet lands and other natural flora and fauna must be preserved.</p> <p>The judgments of the Hon'ble Supreme Court are binding under Article 141 of the Constitution of India. The Apex Court further in the case of M.K. Balakrishnan referred to in our report has indicated that 2,01,503 wetlands had been mapped and directed for application of principles of Rule 4 of 2010 Rules to these wetlands. The Union of India was further directed to identify and inventorize all these wetlands with the assistance of the State Governments. Further, attention has been invited to the notification dated 14.09.2006, which prohibits any construction on the wetland/catchment area of water reservoir within 500 meters without environmental clearance.</p> <p>Learned counsel for the Gorakhpur Development Authority Shri Atulveer Chopra has vehemently argued that the constructions raised by the Gorakhpur Development Authority were in phases, hence the notification dated 14.09.2006 making restriction on</p> |   | <p>encroach any area demarcated as wetland and will also prevent encroachment of the same by the third party.</p> <p>Gorakhpur Development Authority is a law abiding body of State Government and has the highest regards for the Esteemed Majesty of National Green Tribunal and is duty bound to follow all Laws and Rules with regard to environment and preservation of flora and fauna of the lake.</p> <p>On perusal of the ATR submitted by the GDA in this regard and taking note of the observations of the Hon'ble Committee (UPSWMMC) in this matter, this committee is humbly submits before Hon'ble Tribunal its recommendation for acceptance of ATR of GDA in this regard as satisfactory to comply the points indicated in this matter.</p> |  |   |

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|          | <p>construction within 500 meters of wetland would not be applicable. The argument appears to be misconceived for the reason that only because of constructions raised in phases, the law relating to protection and preservation of wetland cannot be bypassed. It is no matter what her the land is private land or it is State owned land, no construction coue been raised by the Gorakhpur Development Authority or any person, whosoever he may be, on the wetland in view of the settled law of the Hon'ble Supreme Court as well as Ramsar convention.</p> <p>Apart from this, we have been impressed by the observations made by the two committees, one headed by Shri Ashish Tiwari, Member Secretary, UPPCB and the other by Shri N.K.Janoo, Director Zoo, Gorakhpur. The finding of both the committees is that constructions have been raised over Marshy land, as is evident from the photographs on record and the environmental as well as ecological status of Ramgarh lake has been badly affected on account of these constructions. It is beyond the purview of this Monitoring Committee to overlook the observation made by the aforesaid two committees, headed by the experts of the field, whereby the encroachment made over Marshy land/wetland has been deprecated.</p> <p>During the course of arguments, the CEO Gorakhpur Development Authority stated that all constructions have not been raised by the Gorakhpur Development Authority, but there are private builders also who have raised constructions over the land in question. In case it</p> |   |   |  |   |

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|          | <p>is so, the Gorakhpur Development Authority shall provide the names and addresses of all those private builders who have raised constructions unauthorizedly, so that additional report may be forwarded to Hon'ble NGT.</p> <p>It is pertinent to observe that when the first meeting of the Monitoring Committee was held on 11th and 18th September, 2018 at Gorakhpur and the Committee had restrained constructions within 500 meter area from Ramgarh lake, the representative of Gorakhpur Development Authority was present there and no objection was raised. Thereafter, the report was sent with the recommendations and again no objection was raised. The present application has been moved by the Gorakhpur Development Authority at belated stage. This aspect of the matter is also required to be looked into.</p> <p>Learned counsel for the Gorakhpur Development Authority prays for and is granted a week's further time to prepare the case.</p> <p>It appears that copies of the applications have not been provided to the complainant. The Secretary shall provide copies of the applications moved by Gorakhpur Development Authority to Dr Radhey Mohan Mishra, who may submit his reply, if any, within three weeks. A copy of present decision shall also be forwarded to Dr Radhey Mohan Mishra.</p> <p>Let this matter be taken again in the next meeting.</p> |   |   |  |   |

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|----------|---|---|---|---|---|
| 42       | Reports in respect of all pending matters connected with solid waste management be completed and forwarded to the Hon'ble NGT by 5 <sup>th</sup> of August, 2019.   | Related to internal functioning of the Committee and not concerning any department. | This paragraph relates to internal office working of the Hon'ble Committee at that time   | No Action required.   |   |
| 43/44    | <p>A letter dated 19.06.2019 has been received from the Gorakhpur Development Authority with regard to installation of STP by Sahara Estate Gorakhpur. The RO UPPCB Gorakhpur is requested to take samples, inspect the STP installed by Sahara Estate Gorakhpur and submit report within a period of one month.</p> <p>A letter of CEO Cantonment Board, Ayodhya has been received regarding waste management in Cantonment Board. Shri A.K.Tripathi, Scientist 'B' CPCB states that the report is under preparation and shall be submitted within two days. Let the matter be placed again in the next meeting. After taking into consideration the report so submitted by the CPCB, the matter shall be forwarded to Hon'ble NGT</p> | Gorakhpur Development Authority   | <p>Complied. Regarding inspection of STP Sahara Estate, Gorakhpur, by RO, UPPCB, Gorakhpur, inspection was done by RO UPPCB and inspection report was submitted to the Monitoring Committee. Copy of Report is annexed.</p> <p>Regarding encroachment of Chilua Taal, Gorakhpur, UPPCB had requested the Chairman, Monitoring Committee to assign the task of identifying encroachments in the catchment area of Chilua Taal to the Revenue Department because the documents related to the area and boundaries are maintained by Revenue Department.</p> | Compliance is being done as per direction of the Hon'ble Committee. |   |

(T. Venkatesh)

Additional Chief Secretary  
Department of Irrigation

(Ashish Tiwari)

Member Secretary  
Uttar Pradesh Pollution control Board

(Anurag Yadav)

Secretary  
Urban Development Department

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(Runa Oren)  
Scientist-D  
Central Pollution Board  
Regional Directorate L.K.O